

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Chief Justice's Secretariat)

ORDER

No. 129

Dated: 29-04-2017

The "PIL Cell" constituted in terms of order No. 955 dated: 30.01.2012 for scrutiny of petitions based on letter, is reconstituted following the demitting of office by Hon'ble Mr. Justice Muzaffar Hussain Attar.

The "PIL Cell" shall now comprise Hon'ble Mr. Justice Alok Aradhe with Principal Secretary to Hon'ble the Chief Justice as its Member Secretary.

All PIL petitions based on a letter shall be placed before "PIL Cell" so constituted for scrutiny. After clearance by "PIL Cell", said PIL petitions shall be placed before Hon'ble the Chief Justice for orders.

By Order.


(Jawad Ahmed)

**Principal Secretary to
Hon'ble the Chief Justice**

No. 621-630/PSys

Dated: 29-04-2017

Copy to the:

- 1) Secretary to Hon'ble Mr. Justice Alok Aradhe.
.....for information of his Lordship.
- 2) Registrar General, High Court of J&K, Jammu.
- 3-4) Registrar Judicial, High Court of J&K Jammu/Srinagar.
.....for information & necessary action.
- 5-6) Joint Registrar (Judl.) High Court wing Jammu/ Srinagar.
.....for information and necessary action.
- 7-8) Secretary/ Bench Secretary to Hon'ble the Chief Justice,
.....for information.
- 9) Incharge NIC for uploading the same in the High Court website.


Principal Secretary to

Hon'ble the Chief Justice